

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 70/Chd/2017
with
CA No. 41/2017**

Jai Deep Ghai & Anr.

...Petitioner.

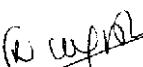
Versus

M/s.Umesh Developers Pvt. Ltd. & Ors. ...Respondents

Present: Mr. Anil Kumar Aggarwal, Advocate for petitioner No. 1.
Mr. Mast Ram, Practising Company Secretary for
respondents.

Mr. Anil Kumar Aggarwal, Advocate filed Power of Attorney
for petitioner No. 1 with 'No Objection' from the previous counsel. Mr.
Jagtar Singh, Advocate wants to mark his presence for petitioner No. 2
but he is not holding any Power of Attorney. So his presence could not
be marked on behalf of petitioner No. 2.

Learned counsel for the petitioner No. 1 submits that the
issue with regard to the issuance of share certificates to petitioner No. 1
has not been resolved so far. The Practising Company Secretary for
respondents submits that the matter will be resolved by the next date.

The matter is adjourned to 22.08.2017 for reporting
compliance. The compliance shall be filed by way of reply to CA No.
41/2017. The reply be filed at least two days before the date fixed with
 a copy in advance to the counsel opposite. Learned counsel for

petitioner No. 1 submits that Transfer Deed in respect of 1500 shares shall be handed over to the respondents' representative within a week.

Let the needful be done.

Sd/-

(Justice R.P. Nagrath)
Member (Judicial)

July 31, 2017

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